

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

09.12.2014

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LOK SABHA

Thursday, 24th March, 1955.

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 Noon.

CORRECTION OF ANSWER TO
STARRED QUESTION No. 233.

The Deputy Minister of Irrigation and Power (Shri Hathi): On the 23th of February, 1955, in reply to a supplementary question put in the Lok Sabha by Shri S. C. Samanta, whether any Indian expert is at present associated with this Bureau, I stated that Mr. Kapoor an Indian Engineer is already on the staff of the Bureau. I regret that my reply to this question was slightly incorrect. The correct position is that Shri B. K. Kapoor, who was employed in the Economic Commission for Asia and the Far East as a Member of the Bureau on Flood Control had by that time retired and come back to India.

SPIRITUOUS PREPARATIONS (INTER-STATE TRADE AND COMMERCE) CONTROL BILL.

The Deputy Minister of Commerce and Industry (Shri Kanungo): I beg to move for leave to introduce a Bill to make provision for the imposition

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in the public interest of certain restrictions on inter-State trade and commerce in spirituous medicinal and other preparations and to provide for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to make provision for the imposition in the public interest of certain restrictions on inter-State trade and commerce in spirituous medicinal and other preparations and to provide for matters connected therewith."

The motion was adopted.

Shri Kanungo: I introduce the Bill.

DEMANDS* FOR GRANTS FOR
1955-56

Shri Dabhi (Kaira North): During the course of the General Discussion on the Budget, several Members of the House raised certain important points. But, the hon. Finance Minister had no occasion to reply to these points even though they were important. My request and suggestion to the Government is that when the Ministers reply to the cut motions with which their Ministries are concerned, they may reply to these points if they consider them important.

The Minister of Agriculture (Dr. P. S. Deshmukh): If there is sufficient time.

Mr. Speaker: Of course. I think it is reasonable to expect that the Ministers if they have got the time should reply to the points made in the General Discussion. After all, it is a question of the convenience of the Ministers and the time available.

*Moved with the recommendation of the President.